

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6815
ANSWERED ON:08.05.2013
ANOMALIES IN SALARY
Singh Kunwar Rewati Raman

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether salary anomalies that have arisen on account of the sixth pay commission have not so far been resolved completely;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c): To resolve anomalies which may have arisen due to implementation of the recommendations of the 6th Central Pay Commission, orders were issued by the Government for setting up of Anomaly Committee(s) at National as well as Departmental level to look into the anomalies of common categories of employees and pay anomalies specific to the employees of a particular Ministry or Department.

A number of items, relating to the common category of employees were discussed in the National Anomaly Committee which held five meetings. Pay anomalies and other demands relating to the Central Government employees and pensioners/family pensioners were discussed with the representatives of the Staff Side. These have largely been resolved except a few issues where formulation of pay fixation by the Pay Commission was contested by the Staff Side; parity in Pension which is sub-judice, is yet to be resolved.

Pay anomalies specific to the employees of a particular Ministry or Department are being considered by the Departmental Anomaly Committees and no centralized information in this regard is maintained